

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

STARRED QUESTION NO:60  
ANSWERED ON:23.11.2009  
WELFARE OF PHYSICALLY CHALLENGED PERSONS  
Rawat Shri Ashok Kumar

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the number of the physically challenged persons in the country particularly in the backward and rural areas at present, State-wise and category-wise;
- (b) the details of the schemes being run by the Government for the welfare of these persons in each State;
- (c) the funds allocated during each of the last three years and the current year, scheme-wise for the welfare of such persons; and
- (d) the number of the physically challenged persons who benefited from these schemes during the said period, State-wise and year-wise?

**Answer**

MINISTER OF MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT(SHRI MUKUL WASNIK)

(a), (b), (c) & (d): A Statement is laid on the Table of the House.

Statement to be laid on the table of the House in answer to Lok Sabha Starred Question No.60 for 23/11/2009 by Shri Ashok Kumar Rawat, Member of Parliament regarding Welfare of Physically Challenged Persons.

- (a) The number of persons with disability in the country, state-wise and category-wise, as per Census 2001, is at Annexure I.
- (b) The following main Schemes are being implemented by the Ministry for the welfare of the persons with disabilities:
  - (i) Deendayal Disabled Rehabilitation Scheme(DDRS)- Under the scheme, funds for the welfare of persons with disabilities are provided to the non-governmental organisations for projects like special schools for persons with disabilities, Vocational Training Centres, Half Way Homes, Community Based Rehabilitation Centres, Pre-School & Early Intervention Centres, Rehabilitation of Leprosy Cured Persons etc.
  - (ii) Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances(ADIP)- Under the scheme, assistance is provided to needy persons with disabilities for procuring and fitment of aids and appliances for their physical, social and psychological rehabilitation.
  - (iii) National Institutes:- The Ministry supports seven autonomous National Institutes which provide rehabilitation services and do manpower development for different types of disabilities.
  - (iv) National Handicapped Finance and Development Corporation:- The Government of India has set up this Corporation to provide loans to persons with disabilities at concessional rates of interest, through State channelizing agencies.
  - (v) Scheme for Implementation of Persons with Disabilities(Equal opportunities, Protection of Rights and Full Participation) Act, 1995:- Under this Scheme, assistance is provided for setting up of District Disability Rehabilitation Centres, Regional Rehabilitation Centres, creating barrier free environment in public buildings, awareness generation etc.
  - (vi) Scheme of incentives to Employers in the Private Sector for providing employment to persons with disabilities:-Under this Scheme, launched in April, 2008, Government of India bears employers` contribution towards Employees Provident Fund and Employees State Insurance for the first three years in respect of persons with disabilities, appointed with a monthly salary of less than Rs.25,000/-, on or after 1.4.2008.
- (c) A statement is enclosed at Annexure -II.
- (d) A statement is enclosed at Annexure-III.